National Company Law Tribunal

Allahabad Bench

CPNO. 38/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 13.02.2018**

NAME OF THE COMPANY: I - Cogam Technologies. L+d

SECTION OF THE COMPANIES ACT/1& B CODE: 59 of the Companies act of 2013

Sl. NO.

Name

<u>1.</u>

2.

Shambhu Chopra Adu Resp. No: 1 Resp. No: 1

C.P. No. 38/ALd/2017

Sri Shambhu Chopra, advocate for the petitioner. Sri Pankaj Bhatia for the Respondent.

Learned counsel for Respondent raise issue of maintainability of the present Company Petition, he requests to decide first as a preliminary issue. This court draw his attention about direction issued by this court to the Respondent Company to allow necessary inspection to the petitioner. The Respondent counsel would submit that such direction has been complied with or in process of compliance. However, such fact is disputed by the petitioner counsel.

The Respondent counsel files an affidavit of Dr. V.S.Phull, Managing Director of the Respondent Company in support of its stand and contention about making compliance of this courts direction.

A copy of this affidavit be provided to the Petitioner counsel. He is at liberty to file counter/rejoinder, if any, to the same.

Since, the petitioner is now disputing the compliance of the Court's direction. The Respondent is instructed to furnish a copy of the documents shown and or copy thereof furnished to the petitioner for perusal of the Registry of this Court.

The matter is now fixed for hearing on issue of implementation of court's order as well as on maintainability of the present Company petition.

The matter to be listed on 6th March, 2018.

Date: 13/02/2018

Typed by Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judicial)